

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.11-IA/301(AHM)2023
in
C.P.(IB)/151(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd (Formerly Known as**Applicant**
Dewan Housing Finance Corporation Ltd)
V/s**Respondent**
Neel Thakkar

Order delivered on: 13/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jay Kansara, Advocate on behalf of
Wadia Ghandy & Co., Advocate, for the applicant in
IA/301(AHM)2023
For the Respondent :

ORDER

IA/301(AHM)2023 is filed by APRN Enterprise for substitution of its name in place of Piramal Capital & Housing Finance Ltd. as petitioner in C.P. (IB)/151 (AHM) 2022.

Issue notice to the respondents.

We direct the applicant to serve notice to the respondents and file an affidavit of service of notice within two weeks.

Matter stands adjourned to 14.06.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)